**HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI**

**MAIN CASE: W.P.(SR).No.45137 of 2026**

**PROCEEDING SHEET**

| Sl. No | DATE | ORDER | Office Note |
|---|---|---|---|
| 01. | 21.10.2026 | **AGD, J**<br><br>The learned counsel for the Petitioner submits that the Election Commission has issued 'glass tumbler' symbol to the Petitioner, but there are identical symbols for the independent contesting candidates to be allotted in the Local body Elections, which resemble the 'glass tumbler', they are;<br>i) Page 21 – Sl.No.14, bucket<br>ii) Page 25 – Sl.No.51, pen stand<br>iii) Page 37 – Sl.No.51 pen stand<br>iv) Page 45 – Sl.No.14 bucket<br>v) Page 48 – Sl.No.51 pen stand<br>and the Writ Petitioner submitted a representation that these symbols are resembling the Writ Petitioner's symbol but the Respondents did not dispose of the representation.<br><br>The learned counsel for Respondent No.3 submits that an order is passed and he will place it on the record and sought time.<br><br>List on 23.10.2026.<br><br>**AGD, J**<br><br>GRL/VSR | |